

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

REVIEW APPLICATION NO. 170/00030/2017

IN

ORIGINAL APPLICATION NO. 170/01032/2016

DATED THIS THE 09TH DAY OF OCTOBER, 2017

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

1. Union of India,
Rep. by its Secretary,
Ministry of Information and Broadcasting
Shastry Bhavan,
Dr. Rajendra Prasad Road,
New Delhi – 110 001.

2. The Pay and Accounts Officer (IRLA)
Government of India
Ministry of Information and Broadcasting
AGCR Building, 5th Floor, I.P. Estate
New Delhi – 110 002.

... Review Applicants

(By Shri M.V. Rao, Senior Panel Counsel)

Vs.

Mrs. N.V. Vijayalakshmi
W/o Setumadhava
Aged about 57 years,
R/o No. 41/4th Cross
Manjunathnagar
Uttarahalli Main Road
Bangalore – 560 061.

...Review Respondent

(By Advocate Shri Vishnu Bhat)

ORDER (ORAL)DR. K.B. SURESH, MEMBER (J):

Heard. It is submitted that the order is vitiated by opposition of facts and circumstances. We have carefully gone through the order and find that it is not so. Apparently the applicant in OA No. 394/2014 had claimed for 10% interest but then the Hon'ble High Court of Karnataka had maintained that in cases like this 15% of interest would be applicable. Therefore there may not be anything wrong in this portion of the order as well. The other ground taken is that particularly in the case of the original applicant 15% of interest had not been made available by the Hon'ble High Court but the principle remain the same. Therefore we find that there is no ground for the RA.

2. Therefore finding that there is no merit in the RA, RA is dismissed. No order as to costs.

(PRASANNA KUMAR PRADHAN)
MEMBER (A)

(DR. K.B. SURESH)
MEMBER (J)

/ksk/

Annexures referred to by the applicants in RA No. 170/00030/2017

Annexure-RA1: True copy of judgment in OA No. 170/01302/2016 dated 20.02.2017 passed by Central Administrative Tribunal, Bangalore Bench

Annexure-RA2: True copy of judgment in OA No. 394/2014 dated 10.03.2015 passed by Central Administrative Tribunal, Bangalore Bench

Annexure-RA3: True copy of judgment passed by the Hon'ble High Court of Karnataka in Writ Petition No. 52883 of 2014 (S-CAT)

Annexure-RA4: True copy of judgment passed by the Hon'ble High Court of Karnataka in Writ Petition No. 53164/ 2014 (S-CAT)
